# GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

## (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 2032

(TO BE ANSWERED ON 09.03.2016)

#### CASES OF CORRUPTION

Ä2032. SHRI TARIO ANWAR:

SHRI CHANDRAKANT KHAIRE:

SHRI RAM TAHAL CHOUDHARY:

SHRI V. ELUMALAI:

SHRI BADRUDDIN AJMAL:

Will the PRIME MINISTER be pleased to state:

- (a) the details of corruption cases referred to CBI and CVC and cases forwarded to the concerned Ministries/ Departments during the last two years and the current year;
- (b) the number of above complaints sent back to CBI/CVC after departmental probe during the above period and reported by CBI and CVC;
- (c) whether corruption has registered an increase in various departments of the Government; and
- (d) if so, the details thereof and stringent measures proposed by the Government to tackle rampant corruption in the Government departments?

### **ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

(a) to (d): The Central Vigilance Commission (CVC) tenders its advice on references received from Ministries / Departments/ Organisations against certain category of public servants under its jurisdiction.

During the year 2014 and 2015, 5492 and 4355 cases were referred to the Commission for its advice respectively. Break-up of nature of first stage advice and second stage advice tendered by CVC is as under:

# First Stage Advice tendered during 2014 and 2015

Year	2014	2015
Criminal proceedings	93	64
Major penalty proceedings	624	550
Minor penalty proceedings	270	243
Administrative action, warning, caution etc.	707	543
Closure	1618	1352
Total	3312	2752

### Second Stage Advice tendered during 2014 and 2015

Year	2014	2015
Major penalty	542	172
Minor penalty	229	156
Administrative action, warning, caution etc.	153	72
Exoneration	241	252
Total	1165	652

So far as Central Bureau of Investigation (CBI) is concerned, it has registered 115 cases of corruption on the references received from various sources, such as Honøble Supreme Court/ High Court and State Government during 2014, 2015 and 2016 (upto 31.01.2016). The details are as under:

Year	Number of cases of corruption on the reference of Honøble Supreme Court/High Courts and State Governments (RC & PE	concerned Departments requesting for grant of	Recommending Regular Department Action	Such Action
	both)	Prosecution Sanction		
2014	50	09	06	05
2015	65	00	01	04
2016 (upto	00	00	00	00
31.01.16)				
Total	115	09	07	09

Handling of corruption is an ongoing process. The Government is committed to implement its policy of -Zero Tolerance Against Corruptionø and has taken several measures to make the bureaucracy more accountable and transparent. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (xi) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.